

13.06.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Bipen Bisht (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report on bail bond received through Whatsapp from IO. Same is perused.

It is submitted by Ld. Counsel for applicant / accused Bipen Bisht that bail order qua accused Bipen Bisht was passed by the Court of Sh. Anurag Thakur, Ld. Duty MM, North-West, Rohini Courts, Delhi, vide order dated 06.06.2020. Copy of order has been placed on record.

In view of the above, bail bond furnished by accused is hereby accepted. Same is supported with Annexure-A, undertaking and supported documents as prescribed in Annexure-B.

Surety is directed to deposit the original documents within one week of the Regular Court.

Let Release Warrant be issued immediately.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present: Ld APP for the State.
IO WSI Shivali in person.
Accused is not present.

This is an application for recording statement u/s 164 Cr PC of complainant Chandni for the second time and the same has been moved by IO before this Court.

It is pertinent to mention that charge-sheet in the present case has been filed today itself.

Perusal of the charge-sheet shows that statement u/s 164 Cr PC has already been recorded by Ld. Duty MM on 15.04.2020. Photocopy of the same is filed on record by the IO. Perusal of the same shows that the first statement u/s 164 Cr PC has been recorded by Ld. Duty MM on 15.04.2020 after satisfying that the victim was mature enough to give rational answers to the questions put and that she was making the statement voluntarily without any influence or pressure operating upon her.

Thus, in view of the above discussion, the second application for recording statement u/s 164 Cr PC of complainant Chandni is not maintainable at this stage. Same is dismissed accordingly.

Copy of the order be given to IO, as requested.

Sushil Kumar
Duty MM /North-West/ Delhi
13.06.2020

**FIR No.220/2020
PS Keshav Puram
State v. Pankaj**

13.06.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld APP for the State.

IO WSI Shivali in person.

Accused is not present.

Be put up for consideration before the concerned Court through
Facilitation Centre on **27.06.2020**.

**Sushil Kumar
Duty MM /North-West/ Delhi
13.06.2020**

13.06.2020

Present : Ld. APP for State.

None for applicant.

A letter regarding clarification of the status of bail of convict / accused Himanshu @ Rajesh has been received by the Court of Sh. Virender Singh, Ld. Duty MM, North-West, Rohini Courts, Delhi, on 12.06.2020 and the same was fixed up for clarifications from the concerned Ahlmad for today.

It is reported by the Ahlmad of the concerned Court of PS Sultan Puri, Delhi, has clarified that accused Himanshu @ Rajesh is on bail in the present case and he has sent his report through Whatsapp to the Ahlmad of this Court.

Copy of the same is perused.

Further, it is also mentioned in the letter received from the Office of Jail Superintendent that now the convict has been granted interim bail from Hon'ble High Court of Delhi, therefore, he be released from Jail in the present case, if not required in any other case.

Copy of order be sent to Jail Superintendent for necessary compliance.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for calling Status report from Jail Superintendent, Tihar Jail, Delhi, for filing Status report as to why accused Sarwan @ Tarun @ Pawan has not been released from Judicial Custody despite being on bail in the present case.

Status report from the Office of Superintendent, Central Jail No.1 Tihar, Delhi, has been received wherein it is mentioned that accused Sarwan @ Tarun @ Pawan is presently lying in J/C in case bearing FIR no.41992/19 PS Aman Vihar U/s 379/411/34 IPC, therefore, he has not been released from jail.

In view of the same, the present application is disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : Ld. APP for State.

Ld. Counsel for applicant / surety (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report on bail bond received through Whatsapp from IO. Same is perused.

It is submitted by Ld. Counsel for applicant / accused Mohan that bail order qua accused Mohan was passed by the Court of Sh. Devender Kumar Garg, Ld. Duty Judge / ADJ, North-West, Rohini Courts, Delhi, vide order dated 29.05.2020. Copy of order has been placed on record.

In view of the above, bail bond furnished by accused in compliance of aforementioned orders of Ld. Duty Judge / ADJ, North-West, Rohini Courts, Delhi is hereby accepted. Same is supported with Annexure-A, undertaking and supported documents as prescribed in Annexure-B.

Surety is directed to deposit the original documents within one week of the Regular Court.

Let Release Warrant be issued immediately.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : Ld. APP for State.

Ld. Counsel for applicant / surety (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report on bail bond received through Whatsapp from IO. Same is perused.

It is submitted by Ld. Counsel for applicant / accused Mohan that bail order qua accused Mohan was passed by the Court of Sh. Devender Kumar Garg, Ld. Duty Judge / ADJ, North-West, Rohini Courts, Delhi, vide order dated 08.06.2020. Certified copy of order has been placed on record.

In view of the above, bail bond furnished by accused in compliance of aforementioned orders of Ld. Duty Judge / ADJ, North-West, Rohini Courts, Delhi is hereby accepted. Same is supported with Annexure-A, undertaking and supported documents as prescribed in Annexure-B.

Surety is directed to deposit the original documents within one week of the Regular Court.

Let Release Warrant be issued immediately.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : Ld. APP for State.

Mr. Rakesh Kumar, Ld. Counsel for the accused/applicant (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

It is submitted by Ld. Counsel for applicant / accused Dimple that bail order qua accused Dimple was passed by the Court of Sh. Pankaj Gupta, Ld. ASJ, North-West, Rohini Courts, Delhi, vide order dated 12.01.2016, however, earlier bail bond could not be furnished by accused Dimple and he remained in J/C.

Ld. Counsel for accused has also informed that he had moved an application for furnishing surety bond before the Court of Sh. Ajay Pandey, Ld. Duty Judge / ADJ, North-West, Rohini Courts, Delhi, whereupon order on 05.06.2020 was passed. The said order has been verified and the same is available on the website of North-West District, Rohini Courts, Delhi.

In view of the above, bail bond furnished by accused in compliance of aforementioned orders of Ld. Sessions Court is hereby accepted. Same is supported with Annexure-A, undertaking and supported documents as prescribed in Annexure-B.

Surety is directed to deposit the original documents within one week of the Regular Court.

Let Release Warrant be issued immediately.

Copy of this order be sent to the counsel through WhatsApp / E-mail to

the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : Ld. APP for the State.

Sh. P K Mishra, Ld. Counsel for applicant (Through VC).

The present application for release of vehicle bearing number **DL-1RQ-9860** on superdari has been filed by the applicant.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

.....Contd2/-

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Sushil Kumar
Duty MM /North-West/ Delhi
13.06.2020

13.06.2020

Present : None for complainant.

Mr. Pushpender Kumar, Ld. Counsel for the accused/applicant
Saravjeet Paul Bajaj (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for releasing accused on Personal Bond as he is lying in J/C for more than six months in the present case.

It has been submitted by Ld. Counsel for accused / applicant through VC that accused is lying in J/C since 10.10.2019 i.e., around 08 months. It is also submitted that accused Saravjeet Paul Bajaj is aged around 58 years old and he could not furnish bail bond despite passing of bail order by Ld. Concerned Court.

Perusal of the order dated 11.06.2020 passed by Sh. Virender Singh, Ld. Duty MM, NW, Rohini Courts, Delhi, shows that original file pertaining to the present matter was called and the record has revealed that accused Saravjeet Paul Bajaj was admitted to bail vide order dated 10.10.2019, however, he has failed to furnish bail till date.

Keeping in view the fact the offence punishable u/s 138 NI Act is bailable one and also of the fact that he is lying in J/C for more than 08 months, Accused Saravjeet Paul Bajaj admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs.

10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : None for complainant.

Mr. Pushpender Kumar, Ld. Counsel for the accused/applicant
Saravjeet Paul Bajaj (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for releasing accused on Personal Bond as he is lying in J/C for more than six months in the present case.

It has been submitted by Ld. Counsel for accused / applicant through VC that accused is lying in J/C since 10.10.2019 i.e., around 08 months. It is also submitted that accused Saravjeet Paul Bajaj is aged around 58 years old and he could not furnish bail bond despite passing of bail order by Ld. Concerned Court.

Perusal of the order dated 11.06.2020 passed by Sh. Virender Singh, Ld. Duty MM, NW, Rohini Courts, Delhi, shows that original file pertaining to the present matter was called and the record has revealed that accused Saravjeet Paul Bajaj was admitted to bail vide order dated 10.10.2019, however, he has failed to furnish bail till date.

Keeping in view the fact the offence punishable u/s 138 NI Act is bailable one and also of the fact that he is lying in J/C for more than 08 months, Accused Saravjeet Paul Bajaj admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs.

10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : None for complainant.

Mr. Pushpender Kumar, Ld. Counsel for the accused/applicant
Saravjeet Paul Bajaj (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for releasing accused on Personal Bond as he is lying in J/C for more than six months in the present case.

It has been submitted by Ld. Counsel for accused / applicant through VC that accused is lying in J/C since 10.10.2019 i.e., around 08 months. It is also submitted that accused Saravjeet Paul Bajaj is aged around 58 years old and he could not furnish bail bond despite passing of bail order by Ld. Concerned Court.

Perusal of the order dated 11.06.2020 passed by Sh. Virender Singh, Ld. Duty MM, NW, Rohini Courts, Delhi, shows that original file pertaining to the present matter was called and the record has revealed that accused Saravjeet Paul Bajaj was admitted to bail vide order dated 10.10.2019, however, he has failed to furnish bail till date.

Keeping in view the fact the offence punishable u/s 138 NI Act is bailable one and also of the fact that he is lying in J/C for more than 08 months, Accused Saravjeet Paul Bajaj admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs.

10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : None for complainant.

Mr. Pushpender Kumar, Ld. Counsel for the accused/applicant
Saravjeet Paul Bajaj (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for releasing accused on Personal Bond as he is lying in J/C for more than six months in the present case.

It has been submitted by Ld. Counsel for accused / applicant through VC that accused is lying in J/C since 10.10.2019 i.e., around 08 months. It is also submitted that accused Saravjeet Paul Bajaj is aged around 58 years old and he could not furnish bail bond despite passing of bail order by Ld. Concerned Court.

Perusal of the order dated 11.06.2020 passed by Sh. Virender Singh, Ld. Duty MM, NW, Rohini Courts, Delhi, shows that original file pertaining to the present matter was called and the record has revealed that accused Saravjeet Paul Bajaj was admitted to bail vide order dated 10.10.2019, however, he has failed to furnish bail till date.

Keeping in view the fact the offence punishable u/s 138 NI Act is bailable one and also of the fact that he is lying in J/C for more than 08 months, Accused Saravjeet Paul Bajaj admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs.

10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : Ld. APP for State.

None for applicant.

Compliance of previous order has not been done despite directions.

Concerned Ahlmad is warned to be careful in future.

Let previous order be complied afresh for **15.06.2020**.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : None for complainant.

Mr. Pushpender Kumar, Ld. Counsel for the accused/applicant
Saravjeet Paul Bajaj (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for releasing accused on Personal Bond as he is lying in J/C for more than six months in the present case.

It has been submitted by Ld. Counsel for accused / applicant through VC that accused is lying in J/C since 10.10.2019 i.e., around 08 months. It is also submitted that accused Saravjeet Paul Bajaj is aged around 58 years old and he could not furnish bail bond despite passing of bail order by Ld. Concerned Court.

Perusal of the order dated 11.06.2020 passed by Sh. Virender Singh, Ld. Duty MM, NW, Rohini Courts, Delhi, shows that original file pertaining to the present matter was called and the record has revealed that accused Saravjeet Paul Bajaj was admitted to bail vide order dated 10.10.2019, however, he has failed to furnish bail till date.

Keeping in view the fact the offence punishable u/s 138 NI Act is bailable one and also of the fact that he is lying in J/C for more than 08 months, Accused Saravjeet Paul Bajaj admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs.

10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

FIR No.327/2019
PS Budh Vihar
State v Neeraj Rahor & Anr..

13.06.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld APP for the State.

IO HC Yogesh in person.

Both accused persons namely Neeraj Rathor and Dipansh are on police bail but are not present today.

Be put up for consideration before the concerned Court through Facilitation Centre on **30.07.2020**.

Sushil Kumar
Duty MM /North-West/ Delhi
13.06.2020

e-FIR No.0008502/2020
PS Vijay Vihar
State v Rohit @ Kangla & Anr.

13.06.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld APP for the State.

IO HC Vinay Kumar in person.

Both accused persons namely Rohit @ Kangla and Rahul @ Soni are in J/C but are not produced today.

Be put up for consideration before the concerned Court on **24.06.2020**.

Sushil Kumar
Duty MM /North-West/ Delhi
13.06.2020

13.06.2020

Present : Ld. APP for the State.

Sh. Sandeep Dahiya, Ld. Counsel for applicant (Through VC).

The present application for release of vehicle bearing number HR-**55AC-1539** on superdari has been filed by the applicant.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

.....Contd2/-

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Sushil Kumar
Duty MM /North-West/ Delhi
13.06.2020

13.06.2020

Present : Ld. APP for State.

None for applicant.

It is informed by Naib Court (Prosecution) that he had received telephonic information from Ld. Counsel for applicant that he shall send the copy of bail order through e-mail tomorrow.

In view of the same, be put up on **14.06.2020**.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : Ld. APP for State.

None for applicant.

Reply filed by the IO through Whatsapp is perused.

It is mentioned in the reply that the present case, only a CCL has been arrested who is presently in Observation Home. IO has also clarified through Video Conferencing that no other other accused has been arrested in the present case except the CCL.

In the present case, only a CCL has been arrested, therefore, this Court has no power to entertain the present application. Therefore, the same is dismissed accordingly.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : Ld. APP for State.

None for applicant.

No report regarding the verification of Bail bond has been filed despite directions.

Naib Court Prosecution is directed to contact the IO / SHO concerned and asked them to file verification report of bail bond positively on **14.06.2020**.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020

13.06.2020

Present : Ld. APP for State.

None for the accused/applicant.

No report regarding the verification of Bail bond has been filed despite directions.

Naib Court Prosecution is directed to contact the IO / SHO concerned and asked them to file verification report of bail bond positively on **14.06.2020**.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/13.06.2020